

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

PUBLIC NOTICE NO 35(RE)/1997-2002

NEW DELHI, DATED THE 1ST SEPTEMBER, 1998

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In exercise of the powers conferred under Paragraph 4.11

Of the Export & Import Policy 1997-2002, the Director General of Foreign Trade hereby makes the following amendments in Schedule 2 Appendix I of the Book Titled " ITC (HS) Classification of Export & Import Items 1997-2002."

2. The following shall be added after Sl. No. 2(viii) of the Schedule 2 Appendix I of the Book Titled " ITC (HS) Classification of Export & Import Items 1997-2002."

2(ix) 1-Phenyl-2 Propanone & 3, 4-Methylenedioxyphenyl-2-Propane.

2(X) Methyl Ethyl Ketone & Potassium Permanganate.

3. The condition at Sl. No. 2(ii) of the Schedule 2

Appendix 1 of the "TTC (HS) Classification of Export & Import Items 1997-2002." i.e. no objection certificate from the Narcotics Commissioner of India, Gwalior in respect of items 2(i) and 2(viii) shall be amended to read as under:

" No objection certificate from the Narcotics Commissioner of India, Gwalior in respect of items 2(i), 2(viii), 2(ix) & 2(x)."

4. This issues in public interest.

Sd/-

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned

By orders etc.

(S. K. SAMAL)

DY. DIRECTOR GENERAL OF FOREIGN TRADE

FOR DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from file No. 01/91/162/357/AM99-Policy Cell-III)